



**UNIVERSITY SCHOOL OF LAW & LEGAL STUDIES,
GURU GOBIND SINGH INDRAPRASTHA UNIVERSITY**

presents

1st USLLS- EQUI LAW PARTNERS

NATIONAL ESSAY WRITING COMPETITION, 2023



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About Guru Gobind Singh Indraprastha University

Guru Gobind Singh Indraprastha University, 'A++' Grade accreditation with NAAC, established by Government of NCT of Delhi under the provisions of Guru Gobind Singh Indraprastha University Act, 1998 read with its Amendment in 1999. Guru Gobind Singh Indraprastha University strives hard to provide a market oriented professional education to the student community of India in general and of Delhi in particular, with a view to serving the cause of higher education as well as to meet the needs of the Indian industries by promoting establishment of Colleges and Schools of Studies as Centres of Excellence in emerging areas of education with focus on professional education in disciplines of law, engineering, technology, medicine, education, pharmacy, nursing, etc.





Prof. (Dr) Queeny Pradhan
Dean of USLLS

About

University School of Law and Legal Studies, Guru Gobind Singh Indraprastha University

Established in 2001, University School of Law and Legal Studies envisages advancement of institutional expertise in the area of legal research and education by augmenting academic and professional excellence, developing critical and relentless engagement with legal theory and practice, synergizing law, legal research, legal education and action to further the quest for justice. Ours was the first University Law School established in the vicinity of the Supreme Court, Delhi High Court, various subordinate courts, commissions, tribunals and various monitoring offices of national and international voluntary organizations. University School of Law and Legal Studies aspires to open new vistas in the arena of law, legal studies, theoretical and clinical legal education through an incessant endeavour towards developing academic potential, critical analytical ability, advocacy, counselling and mediation skills so as to fully equip the students with learning which is intellectually stimulating, socially vital and professionally enriching. The University School of Law and Legal Studies proudly secured the 19th position in the prestigious NIRF rankings, a testament to its commitment to excellence in legal education.



ALTERNATIVE DISPUTE RESOLUTION CELL

The ADR Cell of the University School of Law and Legal Studies endeavours to instil various practical skills amongst our students who wish to pursue a career in the field of Alternative Dispute Resolution, and to consistently aid their development so that they can pursue their goals and aspirations pertaining to the field of ADR. The objective of the Cell is to provide quality knowledge in the field of ADR as well as disseminating information on the cutting-edge issues surrounding the field of ADR.





ABOUT OUR COLLABORATION

- The 1st USLLS-Equi Law Partners Essay Writing Competition presents a unique opportunity to law students across the country to showcase their academic excellence and present their scholarly work through their submissions.
- The ADR Cell of USLLS endeavours to make this competition a long-term association where students, lawyers, academicians and technology partners come together to create meaningful discourse and development.
- Equi Law Partners wishes to promote, encourage and guide young legal talent to realise their full potential. This competition will provide them with a platform to present their skills and connect with persons across the spectrum.
- Casemine, the Research Partner is supporting this competition to allow students to maximise their potential with the use of their revolutionary AI-Assisted research technology.

SPONSORS



EQUI LAW PARTNERS

Equi Law Partners, Advocates & Legal Consultants is a distinguished and reputable full-service law firm based in Jangpura-B, South Delhi, India. Their multi-disciplinary team of legal professionals provides cost-effective legal solutions to clients across the length and breadth of the country through our network of more than 400 associate advocates and legal professionals. The firm prides itself on providing our clients with the highest level of legal services through our experienced team. Our practice areas include Money-Recovery Litigation, Company Law Litigation & Advisory, Company Incorporation, Insolvency Litigation, Arbitration, Insurance Law, Property Litigation, and Corporate Criminal Litigation dealing with Cheating and Corporate Fraud.

equilawpartners.com

[LinkedIn - Equi Law Partners](#)

Founded by Advocate Praveen Mahajan (B. Com, ACS, LLB), Founder & Principal Partner, and Advocate Ruchi Mahajan, Managing Partner (B. Com, ACS, LLB, MBA), the firm has been providing litigation and consultancy services to clients since 1999.

He has over 24 years of experience in the practice of law and has represented various Indian and Multi-National Corporate Clients in diverse areas of corporate and civil litigation before NCLT, NCLAT, Delhi High Court, Special Courts, Bombay High Court & the Supreme Court of India.

He is an accomplished orator who regularly speaks at conferences, courses of NLUs, NIRC symposiums, and ICSI Chapter Programmes conducted by the Institute of Company Secretaries of India (ICSI). He has addressed many Company Secretaries and ICSI students on various aspects of corporate law and contributed immensely to capacity-building initiatives taken by ICSI for its members and students.

SPONSORS

CASEMINE



CaseMine is a legal research platform offering one of the largest and most comprehensive databases of case law from common law judicial systems from India, US and UK integrated with state-of-the-art artificial intelligence. CaseMine isn't just a database, as an early leader starting back in 2017, CaseMine recognized the transformative power of Extractive AI and introduced CaseIQ which uses documents as a query to obtain highly relevant search results. CaseIQ goes beyond traditional keyword searching to identify relationships between words and concepts to return key passages extracted directly from our largest databases containing primary and secondary law sources – reducing time and effort to obtain the information needed for a legal research or drafting task.

<https://www.casemine.com/>
[LinkedIn- CaseMine](#)

Fast-forward to 2023 and continuing its adoption of the latest technology, CaseMine unveiled AMICUS, a generative AI assistant which allows you to do conversational research, draft legal documents and generate summaries. AMICUS is built on the largest repository of accurate and exclusive legal content, which means it will provide legal professionals with trusted, comprehensive legal results that are backed by verifiable and citable authority.

CaseMine stands as a testimonial to technological advancement in the legal domain, offering resources that streamline and enrich the research experience for legal professionals seeking to leverage the full potential of AI in their work. Its continuous commitment to innovation ensures that those relying on CaseMine remain at the cutting edge of legal research.



ABOUT THE COMPETITION

- The competition is open to law students enrolled in 3 Year LL.B. programme and 5-year integrated law programme.
- The theme of the competition revolves around the field of Alternate Dispute Resolution. The competition gives creative freedom to participants to express their opinions and academic research skills, keeping the suggested themes in mind.
- Preference will be given to essays which add to the academic discourse over the theme and objectives. Submissions which merely summarise or analyse the case will not be preferred, unless found to be exceptional.
- The acceptance of the submitted articles would be subject to the evaluation criteria and process determined by the ADR Cell editorial board. The shortlisted articles will be subject to a comprehensive review.
- The winners will be decided with by the Editorial Board in consultation with the sponsors; the same shall be final and not open to any challenge.
- The essays will be compiled and print-published in a book as well as on the website of USLLS ADR Blog, with all rights reserved by the university.
- The published copies would be circulated to the top law colleges, libraries, law firms and arbitration institutions, with the collaborative effort of the University School of Law and Legal Studies and our sponsors.



THEMES OF THE COMPETITION

Interplay of Arbitration Law with various Sectoral Regulations

- Exploring Jurisdictional Dynamics: India's Journey in International Investment Law and arbitration
- Arbitrability of Intellectual Property Disputes
- The interplay of conflicting principles between Arbitration and Insolvency proceedings
- Legislative gap between Arbitration Act and Foreign Exchange Management Act
- Legitimacy of Investor-State Dispute Settlement (ISDS) vis-à-vis Arbitration
- Integrating Environmental, Social, and Governance (ESG) Factors in Assessing Damages in International Arbitration and promoting Sustainable Social Justice.

Evolving Contemporary dynamics and transformative Advancements in the Indian Arbitration Law

- Navigating India's Arbitration Law Reforms for a Progressive Legal Landscape
- The Advent of contemporary mechanisms of using Information Technology in Arbitration
- The status and enforceability of Emergency Arbitrator Proceedings.
- Bridging Traditional Practices with Modern Global Dynamics in Indian Arbitration Law
- The Role of Med-Arb: Integrating Mediation and Arbitration for Effective Dispute Resolution in India
- Intersection of Arbitration and Public Policy in India
- ADR in the Digital Age: Exploring the Potential of Online Dispute Resolution (ODR) in Indian Context
- Unstamped Arbitration Agreements and their enforceability as per the Indian Arbitration Law



THEMES OF THE COMPETITION

India's position in the International Arbitration Law Regime

- India as an emerging hub for International Arbitration.
- Achieving symphony between Global Arbitration regime and Indian Domestic Arbitration laws.
- Jurisdiction of Indian courts in International Commercial Arbitration.
- Harmonizing International Arbitration Law through Ensuring Consistency in Awards amidst Parallel Proceedings.
- Global Recognition and Expertise: India's Arbitrators and Legal Professionals in International Arbitration.
- Global Perception and Compliance: Evaluating India's Adherence to International Arbitration Norms.
- Challenges in Legal Harmony: Conflict of Laws in the Context of Foreign Arbitration Seats
- Unravelling the Challenges in Enforcing Foreign Arbitral Awards for Global Justice
- Cross-Border Cultural Challenges and Linguistic inconsistencies in the realm of International Arbitration

Changes with the introduction of The Mediation Act, 2023.

- Deconstructing Legal Foundations: A Deep Dive into Mediation Act 2023
- Practical Implications: Applying the Mediation Act in Real-world Cases
- Comparative Jurisprudence: Benchmarking the Mediation Act Against Global Standards
- Mediation and Technology: Unveiling Digital Dimensions in the Act
- Measuring Success: Evaluating the Impact of the Mediation Act on Dispute Resolution.

**The themes are not exhaustive but only suggestive.*



PRIZES AND AWARDS

1. Cash Prizes and gifts amounting to Rs. 20,000/- for the top 3 entries of the competition.
 - 1st Prize- Rs. 10,000/-
 - 2nd Prize- Rs. 6,000/-
 - 3rd Prize- Rs. 4,000/-
2. All selected essays to be compiled and published in a curated publication to be circulated amongst top law Universities and firms.
3. Selected essays to be published on the USLLS ADR BLOG website as well.
4. The top 5 Authors selected for publication would be offered an offline internship opportunity with Equi Law Partners, subject to their policy.
5. The authors of the top 10 entries will get a 1- Year subscription to the legal database curated by CaseMine.
6. A 'Certificate of Merit' shall be provided to all the accepted entries.



EVENTS TIMELINE

Release of Notification ▶ 14th December, 2023

Extended deadline for submission of the Entries ▶ 31st January, 2024
11:59PM

Evaluation of Submissions and Announcement of the Results by ▶ By end of February, 2024



SUBMISSION GUIDELINES

- The essays are to be submitted through the provided Google form only (The same can be accessed <https://forms.gle/dhyCrEKJLaKyWJex6>). Submissions made by any other means shall not be considered.
- Authors are instructed to not put their names anywhere in the main submission.
- All entries should be submitted in .doc or .docx format.
- Co-authorship of a maximum of two persons is permitted.
- The author(s) bear sole responsibility for the accuracy of facts, opinions or views stated in the submissions.
- Submission and publication of manuscripts that purposefully target or intend to harm the religious, socio-cultural, and/or political sentiments of any reasonable reader are strictly prohibited. The submissions must strictly be limited to legal research of the suggested topics.



- The language used must not be unparliamentary, abusive or result in disrepute to any third person.
- The Editorial Board will not accept plagiarised content and in case of gross plagiarism found in the contents of the submitted manuscript, the submission shall be rejected.
- Similarity and AI check of the submissions will be done using the Turnitin software. A maximum of 15% of similarity is permissible for the manuscript to pass the first stage of technical review. Content properly cited with their sources highlighted in the similarity check may not be considered as plagiarism.
- Paraphrasing as well as verbatim usage of content without appropriate citation of authorities shall qualify as plagiarism. Any instance of plagiarism/AI use in any portion of the submission is a ground for immediate disqualification of the manuscript.
- Manuscripts not in conformity with these guidelines may be rejected at the sole discretion of the Editorial Board whether before or after undergoing the procedure of blind peer-review. The Editorial Board reserves the discretion to send the manuscripts back to the authors for any modification(s) at any stage, in the event of non-conformity with any of the submission guidelines.



STYLE SPECIFICATION

- **Main Body**

- [Times New Roman, 12 points, 1.5 line spacing, Justified, 1-inch margins on all sides].

- **Footnotes**

- [Times New Roman, 10 points, 1.0 line spacing, Justified].

- **Title**

- [Times New Roman, 14 points, 1.5 line spacing, Bold, All Caps, Centre Aligned].

- **Heading Level 1**

- [Times New Roman, 14 points, 1.5 line spacing, Bold, Capitalize each word and Small Caps, Centre Aligned]. Numbering should be: I, II, III, ...

- **Heading Level 2**

- [Times New Roman, 12 points, 1.5 line spacing, Italics, Sentence case, Centre Aligned]. Numbering should be: A, B, C, ...

- **Heading Level 3**

- [Times New Roman, 12 points, 1.5 line spacing, Italics and Underlined, Sentence case, Left Aligned] Numbering should be: a), b), c), ...



WORD LIMIT AND CITATION

1. The word limit for each article is 2500-3000 words. Footnotes shall be exclusive of the word limits and no comments shall be allowed in it.
2. Citations must strictly conform to the standards laid down in the Oxford University Standard for Citation of Legal Authorities (OSCOLA) (4th Edition) format.
3. Word limit for the abstract: 150 to 200 words.
4. Essays must be original, unpublished, non-plagiarised and shall not be under simultaneous consideration for publication elsewhere.

Note: The Editorial Board may, in its absolute discretion, waive any of the above rules or amend the process. In case of any dispute or ambiguity, the decision of the Editorial Board shall be final and binding.



DISCLAIMER

The submissions made must be original and devoid of any plagiarized content. All submissions shall only proceed to content evaluation after clearing a strict and thorough plagiarism check to ensure the originality of the publication. Copyright for the submitted articles will be retained by CLT. However, CLT will not be responsible for any infringement issues related to the articles.

WARNING OVER THE USE OF GENERATIVE AI

Our guidelines specifically addresses the writing process, excluding the use of AI tools for data analysis in research. When authors employ generative AI and AI-assisted technologies in writing, it should enhance readability and language. Human oversight is essential, as AI can produce seemingly authoritative but potentially inaccurate, incomplete, or biased content. All submissions will be undergo an AI check as well via the TurnItIn software. The report's results after verification by the Editorial Board will be conclusive.

Contact Details

Write to us at: usllsadrcompetition@gmail.com
For more details, visit our [website](#) and [LinkedIn page](#)

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